

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 303
IB-167(ND)/2024

IN THE MATTER OF:

Panache Digilife Limited

.... Petitioner/Applicant

Vs.

Futopia Global Private Limited

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Ajay Kumar, Mr. Ankit Gupta, Ms. Stuti Vatsa, Mr.
Vajayant Goel Advs.

For Respondent :

ORDER

The Applicant is directed to comply with the order dated 10.02.2024 during the course of the day.

List the matter **on 08.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)